RAJYASABHA

Wednesday, the 4th September, 1996/13th Bhadra, 1918 (Saka)

The House met at eleven of the clock, Mr. Chairman *in the Chair*.

THE LEADER OF THE OPPOSITION (SHRI SIKANDER BAKHT): Mr. Chairman, Sir, democracy is being murdered in the country today. (*Interruptions*)

MR. CHAIRMAN: Do you want me to take up the Question Hour? (*Interruptions*)

Question No. 461. (*Interruptions*) Shrimati Basanti Sarma. (*Interruptions*) Dr. Shrikant Ramchandra Jichkar. (*Interruptions*)

DR. SHRIKANT RAMCHANDRA JICHKAR: Question No. 461. (Interruptions)

ORAL ANSWER TO QUESTIONS

Protest against withdrawal of Amateur Radio Frequencies from UHF Spectrum

*461. SHRIMATI BASANTI SARMA: DR. SHRIKANT RAMCHANDRA JICHKAR:t

Will the Minister of COMMUNICATION be pleased to state:

(a) whether it is a fact that the National Institute of Amateur Radio, Hyderabad; the Indian National Foundation for Amateur Radio and Satellite, Nagpur; the Indian Institute of Amateur Radio; the Amateur Radio Society of India, have protested against Government's proposed intention of withdrawing Amateur Radio Frequencies from the UHF spectrum; and

(b) if so. Government's reaction thereto?

संचार मंत्री (त्री बेनी प्रसाद वर्मा) (क) रेडियो एमेच्योर सोसाइटियों से इस संबंध में अभ्यावेदन प्राप्त हुए है। भारत में एमेच्योर रेडियो के लिए आवृत्तियों का इस्तैमाल समय-समय पर यथा-संशोधित भारतीय बेतार <u>तार (एमेच्योर सेवा) नियामावली. 1978 द्वारा शासित</u> †The question was actually asked in the house by Shri Raiubhai A. Parmar.

को हटाने के लिए कथित नियमावली में संशोधन करने का सरकार का कोई इरादा नहीं है।

(ख) प्रश्न नहीं ढठता।

MR. CHAIRMAN: First supplementary.

DR. SHRIKANT RAMCHANDRA JICHKAR: Sir, I am thankful to the hon. Minister. My first supplementary is (Interruptions)

MR. CHAIRMAN: Mr. Minister, can you hear him?

MR. CHAIRMAN: It is impossible to

श्री बेनी प्रसाद वर्मा:सभापति महोदय, अभी इस तरह का कोई भी विचार नहीं हैं।..(व्यवधान)... लेकिन हम यह जरूर चाहते हैं कि जो कोई भी आपको दिक्कत आ रही है, तो आप हमें बताइए, हम ...(व्यवधान)

उठ श्रीकांत रामचन्द्र जिचकर : मैं आपका चहत आधारी My second supplementary is ... (Interruptions)

carry on.

यह जो बड़ी-बड़ी सोसायदीज़ ...(व्यवभान)... यह बड़ा काम कर रही हैं...(व्यवभान) क्या आपकी सरकार इन बड़ी ऑरग्नाइज़ेशंस को ..(व्यवभान).. मदद करेगी? ...(व्यवभान)... अभी अमरनाथ में बहुत बड़ा हादसा हुआ है। उस हादसे ...(व्यवभान)... क्या आप ऐसे लोगों को मदद करेंगे ...(व्यवभान)...

I adjourn the House till twelve o'clock.

WRITTEN ANSWERS TO QUESTIONS

Demand for transfer of licence by basic telcom companies

*462. SHRI DIPANKAR MUKHERJEE: SHRI NILOTPAL BASU:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the successful bidder companies

for basic telecom services are demanding that the licences be considered as an asset;

(b) whether they are also demanding the right to transfer them; and

(c) if so, Govoernment's response thereto?.

THE MINISTER OF COMMUNICA-TIONS (SHRI BENI PRASAD VERMA): (a) and (b) The successful bidders for basic telephone services have been requesting for allowing assignability of the licence to financial institutions.

(c) The demand at (b) has not been agreed to since it is in violation of the tender conditions.

Protest against inter-connect agreement

*463. SHRIMATI CHANDRA KALA PANDEY: SHRI NILOTPAL BASU:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government consider that the draft inter-connect agreement for the basic telecom services, which the private sector companies are protesting in any way, pose any departure from the tender document or the clarifications; and

(b) if so, the arguments and counterarguments of the DOT and the private companies in this regard?

THE MINISTER OF COMMUNICA-TIONS (SHRI BENI PRASAD VERMA): (a) No, Sir.

(b) Does not arise in view of (a) above.

Notice to vacate the cantonment land in Secunderabad

*464. DR. MOHAN BABU: DR. ALLADI P. RAJKUMAR:

Will the Minister of DEFENCE be pleased to state:

(a) Whether any notice has been served to the Government of Andhra Pradesh to vacate cantonment land in Secunderabad allocated for construction of Sports Complex;

(b) if so, the reasons therefor; and

(c) the measures proposed to cancel the notice to enable construction of cricket complex etc. there?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a) and (b) Notices have been issued to Hyderabad Cricket Association and Sports Authority of Andhra Pradesh to vacate the land under their occupation due to their failure to fulfill the conditions stipulated in the Government Sanction issued in 1992.

(c) Does not arise.

Loss to National Textiles Corporation in Delhi

*465. SHRI GYAN RANJAN: Will the Minister of TEXTILES be pleased to state:

(a) the year-wise details of sales; profit and loss to National Textiles Corporation in Delhi division during the last five years;

(b) whether it is a fact that there has been a constant decline in the sales and profit of National Textiles Corporation in Delhi division;

(c) whether it is also a fact that the Internal Audit Department and various workers' unions of National Textiles Corporation have brought numerous instances of corrupt practices leading to fall in sales and profit; and

(d) if so, the reasons therefor and the action taken by the Management of NTC in this regard?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) and (b) Yes, Sir. There has been a decline in the sales and profit of the Delhi division (marketing) of NTC (Delhi, Punjab & Rajasthan). The sales and profits/loss during the last five years is as follows:—

(Rs. in crores)

Year	Sales	Net Profit/loss
1991-92	7.97	(+) 0.41
1992-93	9.21	(+) 0.46
1993-94	9.02	(+) 0.09
1994-95	8.11	(+) 0.34
1995-96	6.18	(-) 0.05

(c) No, Sir.

(d) Does not arise.

Tightening Security in North-Eastern Region

*466. SHRI JANARDAN YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are considering